

O.A. No. 1542/04

17.04.07

Hon' Mr. Ashok S. Kasamadi, J.M.

Hon' Mr. K. S. Menon, A.M.

There is no representation on behalf of Counsel for the parties.

Having seen the earlier ordersheet the applicant is not appearing before the court. This shows that the applicant is not interested in prosecuting the matter. The OA is accordingly, dismissed in default ~~and~~ for non-prosecution.


A.M.

ms/


J.M.